

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 673/2021

(Arising out of impugned final judgment and order dated 15-12-2020 in CRLMA No. 17566/2020 passed by the High Court of Gujarat at Ahmedabad)

DHARMESH @ DHARMENDRA @ DHAMO JAGDISHBHAI
@ JAGABHAI BHAGUBHAI RATADIA & ANR.

Petitioner(s)

VERSUS

THE STATE OF GUJARAT

Respondent(s)

(FOR ADMISSION and I.R. and IA No.9438/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.9441/2021-EXEMPTION FROM FILING O.T.)

Date : 28-01-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Ms. Aastha Mehta, Adv.
Ms. Vishakha, Adv.
Mr. Tushar Gokani, Adv.
Mr. Atul Kumar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing certified copy of the impugned judgment and exemption from filing official translation are allowed.

Learned counsel for the petitioners contends that both the provisions which appear to have been relied upon in the impugned order i.e. Sections 357 and 357-A of the

Criminal Procedure Code would apply only at the stage of conviction and not at the stage of grant of bail so far as payment of compensation to the victims are concerned.

We would like to examine the aforesaid issue as also the issue whether this is a fit case for grant of bail at all to the petitioners.

Issue notice returnable in two weeks.

Dasti service in addition through the standing counsel.

(ANITA MALHOTRA)
COURT MASTER

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR